

INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D": NEW DELHI
BEFORE SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER
AND
SHRI K.N.CHARY, JUDICIAL MEMBER

ITA No. 6433/Del/2014
(Assessment Year: 2007-08)

Jakson Limited, 101, Ratan Jyoti Building, 18, Rejendra Place, New Delhi	Vs.	ACIT, Central Circle-25, New Delhi
(Appellant)		(Respondent)

Assessee by :	None
Revenue by:	Smt Aparna Karan, CIT DR
Date of Hearing	28/08/2019
Date of pronouncement	29/08/2019

ORDER

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order of the Id CIT(A)-I, New Delhi dated 10.01.2013 for the Assessment Year 2007-08 belatedly by 589 days. The information of delay was given to the assessee in the form of defect notice dated 24.04.2015. This case was fixed for hearing on 28.08.2014 after 4 ½ years, further, the assessee has filed letter of authority, however, no request for condonation of delay has been filed. Even at the time of hearing despite service of notice none remain present.
2. In view of the above facts as the appeal is inordinately delayed without any sufficient cause shown, same is dismissed for the above defect.
3. Accordingly, the appeal of the assessee is dismissed on the ground of delay. Order pronounced in the open court on 29/08/2019.

-Sd/-
(K.N.CHARY)
JUDICIAL MEMBER

-Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Dated: 29/08/2019
A K Keot

Copy forwarded to

1. Applicant

2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi